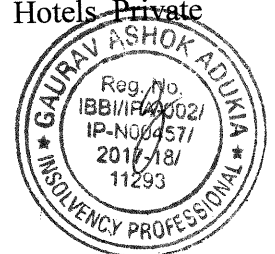


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TULIP HOTELS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Tulip Hotels Private Limited
2.	Date of incorporation of corporate debtor	September 19, 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai), under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1997PTC110750
5.	Address of the registered office and principal office (if any) of corporate debtor	Basement Chandermukhi, Behind The Oberoi, Mumbai - 400021, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	May 16, 2023 (date of receipt of order by IRP May 17, 2023)
7.	Estimated date of closure of insolvency resolution process	November 12, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Gaurav Ashok Adukia Reg. No.: IBBI/IPA-002/IP-N00457/2017-2018/11293
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Anand Bhavan, Jamnadas Adukia Road, Kandivali West, Mumbai City, Maharashtra, 400067 Reg. Email Id: gauravadukia@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address for correspondence: Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Lower Parel (West), Mumbai - 400013, Maharashtra Process specific email id: cirp.thpl@gmail.com
11.	Last date for submission of claims	May 30, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tulip Hotels Private Limited vide order number CP (IB) No. 05/MB-IV/2020 on May 16, 2023.



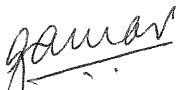
The creditors of Tulip Hotels Private Limited, are hereby called upon to submit their claims with proof on or before May 30, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 17, 2023  
Place: Mumbai

  
Gaurav Ashok Adukia  
Interim Resolution Professional  
In the matter of Tulip Hotels Private Limited

